

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**
Hearing through video conferencing
T.A. No. 61/949/2020



This the 03rd day of May, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Anil Kumar, age 35 years, S/o Sh. Kunj Lal R/o H.No. 285, Shiva Nagar, Kathua, District Kathua.

.....Applicant

(Advocate: Mr. Raghu Mehta)

Versus

1. UT of J & K through Principal Secretary to Government, Animal/Sheep Husbandry and Fisheries Department, Civil Secretariat, Jammu.
2. Jammu and Kashmir Public Service Commission, UT of J&K through its Secretary, Jammu.

.....Respondents

(Advocate: Mr. Rajesh Thapa proxy for Mr. Amit Gupta, ld. AAG)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

At the outset, learned counsel for the applicant submits that this T.A. may be dismissed as he has no instruction from his client to pursue the case and he has not been appearing. Learned counsel for the respondents has no objection.

2. Accordingly, the T.A. is dismissed due to non-prosecution by applicant.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)